

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**PATNA BENCH, PATNA**  
**RA/050/00020/2019**  
**[ Arising out of OA/050/00185/2016]**

Date of Order: 08/03/2019

**C O R A M**

**HON'BLE MR. JAYESH V. BHAIRAVIA, JUDICIAL MEMBER**  
**HON'BLE MR. DINESH SHARMA, ADMINISTRATIVE MEMBER**

Kumari Veena, ..... Applicant.

- Versus -

Union of India & Ors. ..... Respondents.

**O R D E R**  
**[In Circulation]**

**Per Dinesh Sharma, A.M.:-** The instant Review Application has been filed seeking review of our order dated 29.01.2019 passed in OA/050/00185/2016 by which the OA was dismissed.

2. The review has been sought on the ground an identical decision, which was brought on record vide MA/050/00169/2018, was not considered by the Tribunal while deciding the OA.

3. We have gone through the review application, OA and MA/050/00169/2018. It is observed that the decision relied on by the learned counsel for the applicant in MA/050/00169/2018 was duly considered by this Tribunal in para 3 of its order dated 29.01.2019 in OA/050/00185/2016. The scope of review is very limited only to correcting

self-evident errors. In the Tribunal's judgment dated 29.01.2019 there is no apparent error on the face of record.

4. Since the aforesaid order of the Tribunal has been passed after detailed adjudication, the review application amounts to request for re-hearing and re-adjudication on the same issues which is beyond the scope of review. Therefore, the RA is dismissed.

**[Dinesh Sharma]**  
**Administrative Member**

Hon'ble Mr. Jayesh V. Bhairavia, Judl. Member